DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

CONTINENTAL PROFILES LIMITED

(Regd. Office: 16, Hare Street, Kolkata -700 001)

OPEN OFFER ("OFFER") FOR ACQUISITION OF 5,07,520 (FIVE LACS SEVEN THOUSAND FIVE HUNDRED AND TWENTY) EQUITY SHARES FROM THE SHAREHOLDERS OF CONTINENTAL PROFILES LIMITED (HEREINAFTER REFERRED TO AS THE "TARGET COMPANY" OR "CPL") BY MR. SHYAM MANOHAR MAHESHWARI (HEREINAFTER REFERRED TO AS THE " ACQUIRER")

This Detailed Public Statement ("**DPS**") is being issued by VC Corporate Advisors Pvt. Ltd., the Manager to the Offer ("**Manager**"), on behalf of the Acquirer, in compliance with regulation 13(4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("**SEBI (SAST) Regulations, 2011**") pursuant to the Public Announcement ("PA") filed on 08.04.2013 with The Calcutta Stock Exchange Limited ("**CSE**"), The Securities and Exchange Board of India ("**SEBI**") and the Target Company in terms of regulation 3(1) & 4 of the SEBI (SAST) Regulations, 2011.

I. ACQUIRER, SELLERS, TARGET COMPANY AND OFFER:

A. INFORMATION ABOUT THE ACQUIRER:

A.1. Mr. Shyam Manohar Maheshwari, son of Late S. K. Maheshwari, aged about 74 years, residing at 44, Navjeevan Vihar, New Delhi- 110 017, Tel. No.: (011) 2669 3748, Fax No.: (011) 2669 3842 and E-mail Id: sshyamradhey@gmail.com, is a Mechanical Engineer by qualification and holds the degree of Bachelor of Mechanical Engineering from the Indian Institute of Technology, Kharagpur. He has more than forty years of experience in the field of engineering. His Net Worth as on 31.03.2013 is Rs. 260.14 Lacs as certified by Mr. Rajeev Bansal, (Firm Registration No. 3073N & Membership No. 82100), Partner of Rajiv Bansal & Associates, Chartered Accountants, having office at 506, Prabhat Kiran, 17, Rajendra Place, New Delhi-110 008, Telefax: (011) 4153 8009, E-mail Id: bansal_rba@yahoo.com vide their certificate dated 08.04.2013.

A.2. Prior to the date of PA, the Acquirer was holding 55,373 equity shares representing 2.84% of the equity and voting share capital of the Target Company. Pursuant to the Share purchase Agreement ("**SPA**") entered into by the Acquirer on 08.04.2013 (as detailed below under point no. (i) of Schedule II of DPS), the Shareholding of the Acquirer shall increase to 7,65,452 equity Shares representing 39.22% of the equity and voting share capital of the Target Company. The Acquirer does not belong to any group.

A.3. There is no Person Acting in Concert ("**PAC**") with the Acquirer for the purpose of this Open Offer. Mrs. Radha Maheshwari, wife of the Acquirer, and Mr. Rajesh Maheshwari, son of the Acquirer holding 30,000 (1.54%) and 70,000 (3.59%) equity shares of the Target Company respectively, are deemed to be acting in concert with the Acquirer in accordance with provisions of regulation 2(1)(q)(2) of the SEBI (SAST) Regulations, 2011. However, for the purpose of this Open Offer, they are not acting in concert with the Acquirer.

A.4. The Acquirer is presently on the Board of Directors of the Target Company. Mr. Sharad Maheshwari, son of the Acquirer also holds the position as Whole- time Director in the Target Company.

A.5. The Acquirer undertakes that he will not sell the equity shares of the Target Company held by him during the Offer period in terms of regulation 25(4) of the SEBI (SAST) Regulations, 2011.

A.6. The Acquirer has not been prohibited by SEBI from dealing in the securities, in terms of direction issued under Section 11B of SEBI Act 1992 as amended or under any other Regulations made under the SEBI Act.

B. INFORMATION ABOUT THE SELLERS:

B.1. The details of the Sellers are as follows:

Name, Nature of Entity and Address of the Sellers	No. and percentage of Shares / Voting Rights held before entering into SPA on 08.04.2013	No. and percentage of Shares/ Voting Rights sold through SPA on 08.04.2013
	No. of Shares (%)	No. of Shares (%)
Chandrakala Devi Pradip Kumar Daga, HUF having its registered address at 5, Merlin Park, Kolkata-700019.	18,130 (0.93)	18,130 (0.93)
Pradip Kumar Daga, HUF having its registered address at 5, Merlin Park, Kolkata-700019.	14,711 (0.75)	14,711 (0.75)
Pradip Kumar Daga, residing at 5, Merlin Park, Kolkata-700019.	13,148 (0.67)	13,148 (0.67)
Banshidhar Daga & Co. represented by Pradip Kumar Daga as Partner having its registered address at 16, Hare Street, Kolkata-700001.	1,32,240 (6.78)	1,32,240 (6.78)
Asha Devi Daga residing at 5, Merlin Park, Kolkata-700019.	18,388 (0.94)	18,388 (0.94)
Coplama Products Private Limited ("**CPPL**") having its registered office at 16, Hare Street, Kolkata-700001, was originally incorporated as "Continental Plant Machinery Co. Pvt. Ltd." on 22.08.1950 under the Companies Act, VII of 1913 in the State of West Bengal. The name of CPPL was subsequently changed to its present name, i.e., "Coplama Products Private Limited" and a fresh Certificate of Incorporation consequent upon change of name was issued on 25.06.1990 by the Registrar of Companies, West Bengal.	3,71,030 (19.01)	3,71,030 (19.01)
Contransys Private Limited ("**COPL**") having its registered office at 16, Hare Street, Kolkata-700001, was originally incorporated as "Continental Components Private Limited" on 10.12.1981 under the Companies Act, 1956 in the State of West Bengal. The name of COPL was subsequently changed to its present name, i.e., "Contransys Private Limited" and a fresh Certificate of Incorporation consequent upon change of name was issued on 29.07.2002 by the Registrar of Companies, West Bengal.	1,42,432 (7.30)	1,42,432 (7.30)
TOTAL	**7,10,079 (36.38)**	**7,10,079 (36.38)**

B.2. The Sellers form part of the Promoter Group and have been declared as the Promoters/Promoters Group in the disclosures filed with CSE under the SEBI (SAST) Regulations, 2011/ Listing Agreement. They do not belong to any group. The shares of the CPPL and COPL are not listed on any of the Stock Exchanges.

B.3. None of the Sellers have been prohibited by SEBI from dealing in securities in terms of Section11B of Securities Exchange Board of India Act, 1992, as amended (the "**SEBI Act**"), or under any regulations made under SEBI.

C. INFORMATION ABOUT THE TARGET COMPANY:

C.1. Continental Profiles Limited ("**CPL**") was originally incorporated as "Hein Lehmann (India) Limited" on 08.03.1965 under the Companies Act, 1956 in the State of West Bengal and has obtained the certificate of Commencement of Business pursuant to Section 149(3) of the Companies Act, 1956 from the Registrar of Companies, West Bengal vide certificate dated 26.03.1965. The name of the Target Company was subsequently rechristened to its present name, i.e., "Continental Profiles Limited" and a fresh Certificate of Incorporation consequent upon change of name was issued on 08.01.1970 by the Registrar of Companies, West Bengal. The CIN of CPL is L25192WB1965PLC026390. The Registered Office of CPL is presently situated at 16, Hare Street, Kolkata-700001, Tel. No.: (033) 2248 2391/ 92/ 93, Fax No. (033) 2248 9382, E-mail Id: cplcal@rediffmail.com

C.2. As on date of PA, the Authorised Share Capital of CPL is Rs. 200.00 Lacs comprising of 20,00,000 equity shares of Rs. 10/- each. The Issued, Subscribed & Paid-up Capital of the CPL is Rs. 195.20 Lacs comprising of 19,52,000 equity shares of Rs. 10/- each. CPL has already established its connectivity with both the National Securities Depository Limited ("**NSDL**") and Central Depositories Services (India) Limited ("**CDSL**"). The ISIN No of the Target Company is INE092F01018.

C.3. As on date, the Target Company does not have any partly paid-up Equity Shares. There are no outstanding warrants or options or similar instruments, convertible into Equity Shares at a later stage. No shares are subject to any lock-in obligations.

C.4. The equity shares of CPL are listed at CSE only. The equity shares of CPL are infrequently traded on CSE within the meaning of definition "frequently traded shares" under regulation 2(1)(j) of the SEBI (SAST) Regulations, 2011.

C.5. Brief Audited Financial Information of the Target Company for the year ended 31.03.2010, 31.03.2011 and 31.03.2012 and unaudited financial Information for the nine (9) months period ended 31.12.2012 are as follows:

Particulars	Year ended 31.03.2010 (Audited)	Year ended 31.03.2011 (Audited)	Year ended 31.03.2012 (Audited)	Nine (9) months period ended 31.12.2012 (Unaudited)
Total Revenue	841.66	1050.04	957.10	556.02
Net Income	(13.15)	4.16	(11.68)	(41.60)
EPS	(0.67)	0.21	(0.60)	(2.13)*
Net Worth	385.52	389.68	378.00	336.40

* *Non Annualised.*

C.6. The present Board of Directors of CPL comprises of Mr. Sharad Maheshwari (Whole Time Director), Mr. Shyam Manohar Maheshwari, Mr. Vithal Das Mall and Mr. Rahul Chomal. Pursuant to regulation 24(4) of the SEBI (SAST) Regulations, 2011, Mr. Sharad Maheshwari and Mr. Shyam Manohar Maheshwari, have not participated and undertaken not to participate in any matters concerning or relating to the Offer including any preparatory steps leading to the Offer.

D. DETAILS OF THE OFFER:

D.1. The Acquirer is making an Open Offer to acquire 5,07,520 Equity Shares of Rs. 10/- each representing 26.00% of total equity and voting share capital of the Target Company, at a price of Rs. 14/- (Rupees Fourteen Only) per equity share (the "**Offer Price**") payable in cash, subject to the terms and conditions mentioned hereinafter.

D.2. This Open Offer is being made to all the equity shareholders of the Target Company as on 17.05.2013 ("**Identified Date**"), except the parties to the SPA including persons deemed to be acting in concert with such parties.

D.3. The payment of consideration shall be made to all the shareholders, who have tendered their shares in acceptance of the Open Offer, within ten working days of the expiry of the Tendering Period. Credit for consideration will be paid to the shareholders who have tendered shares in the Open Offer by crossed account payee cheques/ pay order/ demand drafts/electronic transfer. It is desirable that shareholders provide bank details in the Form of Acceptance cum Acknowledgement, so that the same can be incorporated in the cheques / demand draft / pay order/electronic transfer.

D.4. As on the date of this DPS, no statutory approvals are required to be obtained for the purpose of the Open Offer. If any statutory approvals are required or become applicable, the Offer would be subject to the receipt of such statutory approvals.

D.5. This Offer is not conditional upon any minimum level of acceptance in terms of the regulation 19(1) of the SEBI (SAST) Regulations, 2011 and not a Competitive Bid in terms of the regulation 20 of the SEBI (SAST) Regulations, 2011.

D.6. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of equity shares of the Target Company.

D.7. The Manager to the Offer, VC Corporate Advisors Private Limited, does not hold any equity shares in the Target Company as on the date of the DPS. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the equity shares of the Target Company during the Offer Period.

D.8. The equity shares will be acquired by the Acquirer free from all lien, charges and encumbrances and together with all the rights attached to including all the rights to dividend, bonus, and right offer declared thereof.

E. The Acquirer does not have any plans to dispose off or otherwise encumber any significant assets of CPL in the succeeding two years from the date of closure of the Open Offer, except in the ordinary course of business of the Target Company, and except to the extent required for the purpose of restructuring and/or rationalization of the business, assets, investments, liabilities or otherwise of the Target Company. In the event any substantial asset of the Target Company is to be sold, disposed off or otherwise encumbered other than in the ordinary course of business, the Acquirer undertakes that it shall do so only upon the receipt of the prior approval of the shareholders of the Target Company through special resolution in terms of regulation 25(2) of SEBI (SAST) Regulations, 2011 and subject to the provisions of applicable law as may be required.

F. Pursuant to completion of this Offer, assuming full acceptance to this Offer, the public shareholding in the Target Company will not fall below the minimum public shareholding requirement as per the Securities Contract (Regulation) Rules, 1957 as amended and the Listing Agreement. Further the Acquirer undertakes that he shall comply with the Listing Agreement for continuous listing of equity shares of the Target Company with CSE.

II. BAKGROUND TO THE OFFER

(i) The Acquirer has entered into a Share Purchase Agreement dated 08.04.2013 with the present Sellers to acquire in aggregate 7,10,079 (Seven Lacs Ten Thousand and Seventy Nine) equity shares of Rs. 10/- each representing 36.38% of the fully paid-up equity and voting share capital of the Target Company at a price of Rs. 8/- per fully paid-up equity share payable in cash ("**Negotiated Price**") for a total consideration of Rs. 56,80,632/- (Rupees Fifty Six Lacs Eighty Thousand Six Hundred and Thirty Two Only). Pursuant to the execution of the SPA, this mandatory Open Offer is being made by the Acquirer in compliance with the regulation 3(1) & 4 of the SEBI (SAST) Regulations, 2011.

(ii) The prime object of the Open Offer is to acquire substantial acquisition of shares/voting rights accompanied with the change in control and management of the Target Company.

(iii) This Open Offer is for acquisition of 26.00% of total equity and voting share capital of the Target Company. After the completion of this Open Offer and pursuant to transfer of equity shares so acquired under SPA, the Acquirer shall hold the majority of the Equity Shares by virtue of which they shall be in a position to exercise effective management and control over the Target Company.

(iv) Subject to satisfaction of the provisions under the Companies Act, 1956 and/ or any other Regulation(s), the Acquirer intend to make changes in the management of CPL.

(v) The Acquirer proposes to continue existing business of the Target Company and may diversify its business activities in future with prior approval of the shareholders. The main purpose of takeover is to expand the Company's business activities in same/diversified line through exercising effective control over the Target Company. However, no firm decision in this regard has been taken or proposed so far.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The Current and proposed shareholding of the Acquirer in the Target Company and the details of their acquisition are as follows:

Sr. No.	Particulars	Mr. Shyam Manohar Maheshwari	
		No. of Equity Shares	% of Shares / Voting Rights
1.	Shareholding before PA, i.e. 08.04.2013	55,373	2.84
2.	Shareholding on the PA date as acquired through SPA dated 08.04.2013	7,10,079	36.38
3.	Shares to be acquired in the Open Offer (assuming full acceptances)	5,07,520	26.00
4.	Shares acquired between the PA date and the DPS date	Nil	Nil
5.	Post Offer shareholding of the Acquirer (*) (On Diluted basis, as on 10th working day after closing of tendering period)	12,72,972	65.22

* *Assuming all the equity shares which are offered are accepted in the Open Offer.*

IV. OFFER PRICE

(i) The equity shares of the Target Company are listed at CSE only having Scrip Code of "13161". The marketable lot for equity shares is 1 (One) equity share. The acquisition of shares is direct acquisition as per the regulation 3(1) & 4 of the SEBI (SAST) Regulations, 2011.

(ii) Since there has been no trading in the equity shares of the Target Company on the CSE for last one year, the equity shares of the Target Company are not frequently traded within the meaning of the meaning of definition "frequently traded shares" under regulation 2(1)(j) of the SEBI (SAST) Regulations, 2011 and therefore the Offer Price has been determined taking into account the parameters as set out under regulation 8 (2) of the SEBI (SAST) Regulations, 2011, as under:

Sr. No.	Particulars	Price (In Rs. per share)
1.	Negotiated Price under the SPA	8.00
2.	The Volume- Weighted Average Price paid or payable for acquisitions by the Acquirer during 52 weeks immediately preceding the date of PA.	Not Applicable
3.	Highest price paid or payable for acquisitions by the Acquirer during 26 weeks immediately preceding the date of PA.	Not Applicable
4.	The Volume-Weighted Average Market Price of shares for a period of sixty trading days immediately preceding the date of the PA as traded on the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period	Not Applicable
5.	**Other Financial Parameters as at 31st March, 2012:**	
	Return on Net Worth (%)	(3.09)
	Book Value Per Share	19.36
	Earnings Per Share	(0.60)
	Industry Average P/E Multiple *	13.50
	Offer price P/E Multiple**	(23.33)

*(*Source: Capital Market Journal Volume No. XXVIII/02, Mar- 18, 2013- Mar 31, 2013, Industry Miscellaneous). The Industry PE is not strictly comparable as the Industry segment covered by the Capital Market consists of Companies which have varied and different businesses compared to CPL and also vary widely in terms of financial parameters with CPL.*

***Offer price/EPS.*

Mr. A. K. Chakraborty, Partner of M/s. Tarmaster & Co. (Membership No. 15374 & Firm Registration No. 302016E), Chartered Accountants, having office at 18, Netaji Subhas Road, Top Floor, Kolkata 700 001, Tel. No. (033) 2230 0008, Fax No. (033) 2210 501, Email: tarmaster1973@gmail.com vide certificate dated 08.04.2013, has stated that based on the decision of the Hon'ble Supreme Court of India in the case of Hindustan Lever Employees Union Vs Hindustan Lever Limited, 1995 (83 Com case 30), the value of the equity shares of CPL is Rs. 6.45 per equity share.

In view of the above, the Offer price of Rs. 14/- per equity share is justified in terms of regulation 8(2) of the SEBI (SAST) Regulations, 2011.

(iii) There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters.

(iv) As on date there is no revision in Open Offer price or Open Offer size. In case of any revision in the Open Offer price or Offer Size, the Acquirer shall comply with regulation 18 of SEBI (SAST) Regulations, 2011 and all other applicable provisions of SEBI (SAST) Regulations, 2011.

(v) If there is any revision in the Offer price on account of future purchases / competing offers, it will be done only up to the period prior to three (3) working days before the date of commencement of the tendering period and would be notified to shareholders.

V. FINANCIAL ARRANGEMENTS

(i) The Acquirer has adequate financial resources and has made firm financial arrangements for the implementation of the Offer in full out of his own sources/ networth and no borrowings from any Bank or Financial Institutions are envisaged. Mr. Pradeep Kumar Drolia, (Firm Registration No. 316057E & Membership No. 52629), Partner of M/s. P.K. Drolia & Co., Chartered Accountants, having office at 9, Crooked Lane, 3rd Floor, Kolkata- 700 069, Tel. No. (033) 2248 4240, Email Id: pradeepdrolia@yahoo.co.in, has certified vide certificate dated 08.04.2013 that sufficient resources are available with the Acquirer for fulfilling the obligations under this "Offer" in full.

(ii) The maximum consideration payable by the Acquirer to acquire 5,07,520 fully paid-up equity shares at the Offer Price of Rs. 14/- (Rupees Fourteen Only) per equity share, assuming full acceptance of the Offer would be Rs. 71,05,280/- (Rupees Seventy One Lacs Five Thousand Two Hundred and Eighty Only). In accordance with regulation 17 of the SEBI (SAST) Regulations, 2011, the Acquirer has opened an Escrow Account under the name and style of "CPL- Open Offer Escrow Account" with HDFC Bank Limited, Central Plaza, 2/6, Sarat Bose Road, Kolkata-700 020 ("Escrow Banker") and made therein a cash deposit of Rs. 17,77,000/- (Rupees Seventeen Lacs Seventy Seven Only) being more than 25% of the total consideration payable in the Open Offer.

(iii) The Manager to the Offer is authorized to operate the above mentioned Escrow account to the exclusion of all others and has been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 2011.

(iv) Based on the aforesaid financial arrangements and on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager to the Offer is satisfied about the ability of the Acquirer to implement the Offer in accordance with the SEBI (SAST) Regulations, 2011. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI. STATUTORY AND OTHER APPROVALS

(i) The Offer is subject to receiving the necessary approval(s), if any, from Reserve Bank of India, under the Foreign Exchange Management Act, 1999 and subsequent amendments thereto, for acquiring equity shares tendered by non-resident shareholders, if any.

(ii) As on the date of the DPS, there are no statutory approvals and/ or consents required. However, the Offer would be subject to all-statutory approvals as may be required and / or may subsequently become necessary to acquire at any later date.

(iii) In case of delay in receipt of any statutory approval, SEBI may, if satisfied that delay receipt of the requisite approvals was not due to any willful default or neglect of the Acquirer or failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the shareholders as directed by SEBI, in terms of regulation 18(11) of SEBI (SAST) Regulations, 2011. Further, if delay occurs on account of willful default by the Acquirer in obtaining the requisite approvals, regulation 17(9) of the SEBI (SAST) Regulations, 2011 will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture.

(iv) No approval is required from any bank or financial institutions for this Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITY:

Activities	Date	Day
Date of the PA	08.04.2013	Monday
Publication of Detailed Public Statement in newspapers	16.04.2013	Tuesday
Last date of filing of the Draft Offer Document with SEBI	25.04.2013	Thursday
Last date of a Competing Offer	10.05.2013	Friday
Identified Date*	17.05.2013	Friday
Date by which the Letter of Offer will be despatched to the shareholders	27.05.2013	Monday
Last date for upward revision of Offer Price and/or Offer Size	27.05.2013	Monday
Last date by which Board of the Target shall give its recommendation	29.05.2013	Wednesday
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspapers and sending the same to SEBI, Stock Exchanges and Target Company	30.05.2013	Thursday
Date of commencement of tendering period	31.05.2013	Friday
Date of closing of tendering period	13.06.2013	Thursday
Date by which communicating rejection / acceptance and payment of consideration for applications accepted	27.06.2013	Thursday

* *Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the parties to the SPA including persons deemed to be acting in concert with such parties) are eligible to participate in the Offer any time before the Closure of the Offer.*

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LETTER OF OFFER

(i) All owners of Equity Shares (except the parties to the SPA including persons deemed to be acting in concert with such parties) whether holding Equity Shares in dematerialised form or physical form, registered or unregistered, are eligible to participate in the Offer any time before closure of the tendering period.

(ii) Persons who have acquired the Equity Shares of the Target Company but whose names do not appear in the register of members of the Target Company on the Identified Date or unregistered owners or those who have acquired the Equity Shares of the Target Company after the Identified Date or those who have not received the Letter of Offer, may also participate in this Offer by submitting an application on a plain paper giving details regarding their shareholding and confirming their consent to participate in this Offer as per the terms and conditions of this Offer. The application is to be sent to Maheshwari Datamatics Private Limited ("Registrar to the Offer") at the address mentioned below so as to reach the Registrar to the Offer on or before 13.06.2013 (i.e. the date of closing of the tendering period), together with:

a. In the case of shares held in physical form, the name, address, number of shares held, number of shares offered, distinctive numbers and folio number together with the original share certificate/s and valid transfer deeds. Persons who have acquired shares of the Target Company should send to the Registrar to the Offer, the original contract note issued by a registered share broker of a recognized stock exchange through whom such shares were acquired and/or such other documents as may be specified; or

b. In the case of shares held in dematerialized form, Depository Participant ("DP") name, DP ID, beneficiary account number together with photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledged by the DP for transferring the Equity Shares in favour of "MAHESHWARI DATAMATICS PRIVATE LIMITED-CONTINENTAL PROFILES LIMITED-OPEN OFFER ESCROW ACCOUNT" filled in as per the instructions given below:

DP Name	Shree Bahubali Int. Ltd.
DP ID	IN300773
Client ID	10305247
Account name	MAHESHWARI DATAMATICS PVT. LTD. - "CONTINENTAL PROFILES LIMITED-OPEN OFFER ESCROW ACCOUNT"
Depository	National Securities Depository Limited

Shareholders having their beneficial account with Central Depository Services (India) Limited ("**CDSL**") have to use inter-depository delivery instruction slip for the purpose of crediting their equity shares in favour of the Special Depository Account opened with NSDL.

(iii) The Letter of Offer alongwith a form of acceptance cum acknowledgement/ withdrawal would also be available at the SEBI`s website, www.sebi.gov.in, and shareholders can also apply by downloading such forms from the said website.

(iv) No indemnity is needed from the unregistered shareholders.

IX. DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER

X. OTHER INFORMATION:

(i) The Acquirer accepts full responsibility for the information contained in the Public Announcement & Detailed Public Statement and also for the obligations of the Acquirer laid down in the SEBI (SAST) Regulations, 2011.

(ii) The Acquirer has appointed Maheshwari Datamatics Private Limited, as the Registrar to the Offer, having office at 6, Mangoe Lane, 2nd Floor, Kolkata 700 001, Tel No.: (033) 2243 5809/ 2243 5029; Fax No.: (033) 2248 4787, E-mail-Id: mdpl@cal.vsnl.net.in. The Contact Person is Mr. S. Raja Gopal.

(iii) The Acquirer has appointed VC Corporate Advisors Private Limited as Manager to the Open Offer pursuant to regulation 12 of the SEBI (SAST) Regulations, 2011.

(iv) This Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in.

Issued by Manager to the Offer on behalf of the Acquirer:

Manager to the Offer:

VC CORPORATE ADVISORS PRIVATE LIMITED
SEBI Registration No. INM000011096
(Contact Person: Ms. Urvi Belani)
31,Ganesh Chandra Avenue,
2nd Floor, Suite No 2C,
Kolkata-700 013,
Phone No: (033) 2225-3940,
Fax: (033) 2225-3941,
E-mail: mail@vccorporate.com

Place : Kolkata

Date : 16.04.2013